

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/1582(CH)2024

IA(I.B.C)/1584(CH)2024

IA(I.B.C)/1585(CH)2024

In

CP (IB) No. 131/Chd/Pb/2022

(Admitted on 03.06.2024)

IN THE MATTER OF:

State Bank of India

... Petitioner-Financial Creditor

Versus

Mukesh Udyog Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Regulation: 17(1)

Rule: 11 of NCLT Rules, 2016

Order delivered on 24.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.08.2024.

Sd/-
Court Officer